

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1961 of 2021

Triveni Sao @ Triveni Prasad Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : None
For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Balumath P.S. Case No.36 of 2020 instituted under Sections 143, 342, 353, 120B of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that a mob comprising several persons including this petitioner were trying to obstruct the lifting of coal from Chamatu Mining Area of Magadh Coal Project and the petitioner instigated the villagers due to personal interest. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has been next averred that the petitioner has no role in stopping the work of C.C.L. It has been further averred that the co-accused, with similar allegations, has already been given the privileges of anticipatory bail by a co-ordinate Bench of this court vide order dated 08.01.2021 passed in A.B.A. No.5943 of 2020. It has been further averred in para-13 of the instant anticipatory bail application that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner on the principle of parity with the co-accused persons who has already been given the privileges of anticipatory bail. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Latehar within six weeks from today and in the event of his arrest or surrendering, the petitioner will be enlarged on bail on furnishing bail bond of

Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned C.J.M., Latehar in connection with Balumath P.S. Case No.36 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/